

Udyog Limited, Sawaimadhopur has been organized. Out of the 11 Members of the re-constituted Board of Management, 7 are representatives of the Central Government, State Government, the State Bank of India and the financial institutions. The factory may, therefore, be considered as under State control for managerial purposes.

Package Plan for Rayalaseema, Andhra Pradesh

1594. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are contemplating to evolve a package plan for Rayalaseema in Andhra Pradesh to develop industries; and

(b) if so, when will it be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) and (b). The State's Annual Plan (Industries and Mineral Sector) for the year 1978-79 did not contain proposals for package plan for the development of industries in Rayalaseema region of Andhra Pradesh.

However, all the Rayalaseema districts viz., Kurnool, Ananthapur, Cuddapah and Chittoor are covered under the Capital Subsidy Scheme. Ananthapur and Cuddapah districts are also covered by the Rural Industries Projects. Ananthapur, Cuddapah and Chittoor district are also covered by the scheme relating to establishment of District Industries Centres. The State Government have also set up the Rayalaseema Development Board which specifically oversees the developmental progress for that region. The State owned Corporation and Undertakings also help in setting up of industries in drought prone areas of Rayalaseema as Joint Venture Projects.

Committee to process Verghese Committee Report

1595. SHRI C. K. JAFFER SHARIEF: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have set up a committee to process the recommendations of the Verghese Report on the autonomy of Akashvani and Door-darshan;

(b) if so, the terms and conditions thereof; and

(c) when it is likely to submit its report?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). An Empowered Committee consisting of representatives of the Ministry of Information and Broadcasting and other concerned Ministries/Departments of Government has been set up in accordance with the standing instructions of the Government to process reports of this kind. The Committee is meant to take decisions or submit concrete proposals for the approval of Minister/Cabinet and ensure that the processing of the report is completed expeditiously. It is not expected to submit a report.

Detenus under MISA and DISIR

1596. SHRI C. K. JAFFER SHARIEF: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons still in jails under MISA and DISIR;

(b) the reasons for their detention without trial; and

(c) when they are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). 47 persons were in detention under MISA, as on 15-7-1978.